

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
STARRED QUESTION NO. 19  
TO BE ANSWERED ON THE 2<sup>ND</sup> FEBRUARY, 2018  
EXORBITANT CHARGES/RATES FOR HEALTHCARE FACILITIES**

**\*19. SHRI DUSHYANT CHAUTALA:  
SHRI BHAIRON PRASAD MISHRA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has noticed that exorbitant rates for healthcare facilities are being charged by the private hospitals from patients and if so, the details thereof;
- (b) whether the Government intends to put a cap on the cost of treatments/ healthcare facilities provided in private hospitals and if so, the details thereof including the action plan of the Government in this regard; and
- (c) the number of cases of medical negligence reported from private hospitals during the last five years, year-wise along with the action taken thereon?

**ANSWER  
THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)**

(a) to (c) : A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA  
STARRED QUESTION NO. 19\* FOR 2<sup>ND</sup> FEBRUARY, 2018**

(a) The Government is aware of the reports appearing in the media from time to time about some such cases of overcharging by the private health care establishments. Health is a State subject and it is the responsibility of the respective State Governments to take action to prevent and control such practices.

(b) Health is a State subject. The Government of India has, however, enacted the Clinical Establishments (Registration and Regulation) Act, 2010 for registration and regulation of Clinical Establishments including those in the private sector. The Act is currently applicable in ten States and all Union Territories except Delhi. In accordance with the Clinical Establishments (Central Government) Rules, 2012 under the said Act, one of the conditions for registration and continuation of clinical establishments is that the clinical establishments (in the States / Union Territories where the said Act is applicable) shall charge the rates for each type of procedure and services within the range of rates determined by the Central Government from time to time in consultation with the State Governments. The clinical establishments are also required to display the rates charged for each type of services provided and facilities available, at a conspicuous place both in the local language and English. The National Council for Clinical Establishments has approved a standard list of medical procedures and a standard template for costing of medical procedures and shared the same with the States and Union Territories for appropriate action by them. The implementation and enforcement of the said Act falls within the ambit of the States/Union Territories.

(c) As Health is a State subject, such complaints, as and when received, are forwarded to the concerned States. Details of such complaints are, however, not maintained centrally.

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